

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD  
COURT 1**

(MP) IA 159 of 2020 in TP 126 of 2019 [CP(IB) 240 of 2019]  
IA 14 of 2019  
IA 662 of 2019  
IA 25 of 2020  
IA 105 of 2020

**Coram: Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2020**

**Name of the Company:** Mukesh Agrawal  
V/s  
Premshree Devcon Pvt Ltd

**Section:** 60(5) r.w 65,70(2),69,72 IBC/60(5)/19/33(2)/IA for direction/9 Insolvency  
and Bankruptcy Code, 2016

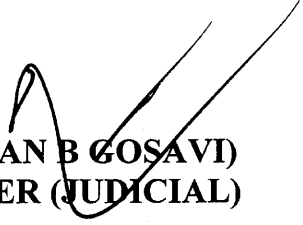
**ORDER**

Learned Counsel Mr. Devul Dighe appeared for the Applicant. Learned Counsel Mr. Vijayesh Atre appeared for the Resolution Applicant. Learned Counsel Ms. Falguni Jain appeared. Learned Counsel Ms. Shree Kotwal appeared. Learned Counsel Mr. Rajat Lohia appeared.

Heard all of them. It appears that Resolution Plan could not be approved by the Resolution Applicant. We direct CoC to produce on record minutes of the 6<sup>th</sup> CoC meeting within two weeks.

The matter stands adjourned to 01.01.2021 for further consideration.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 13th day of November, 2020.